135 Written Answers

The extent to which dieselisation of these trains will increase their existing loads and reduce their running times will be determined by trials and studies that are being undertaken.

EXTRA ALLOWANCE OF TIML FOR RUNNING OF TRAINS

54. SHRI K. S. CHAVDA: Will the Minister of RAILWAYS be pleased to state:

(a) when extra allowance of time for running of passenger, mail and express trains came into force; and

(b) when the extra allowance is likely to be withdrawn?

THF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) and (b) Extra time allowed is for the execution of various developmental works like doubling, track renewals, and the extent and duration of this depends upon the nature and magnitude of works. Provision of extra time is reviewed once every six months in April and October.

Although provision of extra time for Engineering works was always there, from the inception of Railways, the extent of provision required has been more in recent years due to increasing volume of line capacity and track works necessitated by our growing economy. This trend is likely to continue as long as the tempo of development will last.

Security arrangements at H.E.C. Ranchi

55. SHRI P. C. MITRA : Will the Minister of INDUSTRY AND SUPPLY be pleased to state :

(a) the recommendations and suggestions made by Shri B. Mukherji for improvements of security and working of the Heavy Engineering Corporation Ltd., Ranchi, in course of his inquiry report in respect of the fire in the Heavy Machine Building Plant under the Corporation in January, 1964, which have been accepted by Government; and

(b) how many of them have been implemented so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): (a) In his inquiry report, Shri B. Mukherji made the following recommendations and suggestions:--

- (i) The administrative set-up needs a certain amount of re-thinking in the light of experience gathered.
- (ii) Re-organization of the Heavy Engineering Corporation so that the various projects may function as autonomous bodies.
- (iii) Decentralization of responsibilities to cope with the magnitude of the task.
- (iv) Appointment of a Service Commission for all Public Sector Undertakings.
- (v) Formulation of a separate set of Labour Laws for Public Sector Undertakings.
- (vi) Raising of a Central Security Force to be deployed for duty in the various Undertakings according to needs and similar scheme for Fire Fighting Services.

(b) The administrative set up has been reorganised and is in the process of further reorganisation, the Chairman having been replaced, and the system of functional Directorship is being done away with. Individual projects have been delegated wider powers and steps are being taken to bifurcate the Corporation, registering a new company to handle the Coal Mining Machinery Project. While suggestions regarding setting up of a separate Service Commission and separate Labour Laws are under examination, establishment of a Central Security Force has been accepted in principle and details are being worked out.

PUNJAB WOOLLEN MILLS

56. SHRI U. S. DUGAL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the small scale woollen powerloom industry in Punjab is faced with serious problem of scarcity of raw material; and